

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3804
TO BE ANSWERED ON 24th MARCH, 2017**

JUNK FOOD

3804. SHRI KAUSHAL KISHORE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether there is any proposal to ban junk food in schools and colleges in different parts of the country;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) to (c): 'Junk Food' has not been defined under the Food Safety and Standards (FSS) Act, 2006 and Regulations thereunder. The Ministry of Health & Family Welfare has requested all States/UT's and the Ministry of Human Resource Development to consider issuing appropriate directions to schools and colleges for withdrawing foods high in saturated fat and carbonated drinks from canteens and promoting healthy food habits. The Food Safety and Standards Authority of India issued guidelines for making available wholesome, nutritious, safe and hygienic food to school children in India on 12.10.2015 whereby the availability of most common HFSS (High in Fat, Salt and Sugar) Foods in schools has been restricted/limited. These guidelines have also been uploaded on the website of FSSAI.